

Ratified

Minutes of Meeting No.20/14 scheduled on 24.12.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 20/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 24.12.2013 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	
Decision : The Committee decided to ratify norms of subject authorization on repeat basis - as ratified norms of AA No. 0610020480 dt. 07.01.2011 on the basis of comments of DHI representative present in the meeting. RLA may take necessary action accordingly.				

2	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:04.02.2014
Decision : The Committee noted that the firm's application has been sent to DEIT on 06.12.2013 for their comments and decided to await their comments. Case is deferred to 04.02.2014.				

3	Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Defer Date:04.02.2014
Decision : The Committee noted that the firm's reply has been sent to DHI on 19.12.2013 for their comments and decided to await their comments. Case is deferred to 04.02.2014.				

	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/		

4			Lic.No/Date:3410032547 14.12.2011	Defer Date:04.02.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 13.07.2012 for their comments but their comments has not received so far and decided to write Joint Secretary, C&PC for expediting their comments. Case is deferred to 04.02.2014.				

5	Case No.:4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:04.02.2014
	Decision : The firm's representatives, viz., Shri Sanjay Singh Chauhan, Manager –Taxation and Shri Sandeep Agrawal, AGM – Customer Relations, have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked to submit the documentary evidences in respect of exports made against the several Advance Authorisations (AAs) including the subject AA which are under consideration along with written submission justifying the value addition conditions for export on items imported by them against AA for consideration of their request. The Chairman, NC-I, considered their request and granted 10 days time for furnishing the aforesaid documents and written submission. Case is deferred to 04.02.2014.			

6	Case No.:24/13/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:04.02.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 13.07.2012 for their comments but their comments has not received so far and decided to write Joint Secretary, C&PC for expediting their comments. Case is deferred to 04.02.2014.			

7	Case No.:14/16/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/81/050/00321/AM13/	RLA File :09/24/040/00186/AM13/	Lic.No/Date:0910053414 02.08.2012	
	Decision : The Committee decided to ratify norms on the basis of DHI U.O. Note No.3(138)/2013/TSW(B)/282 dated 21.11.2013, (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.			

8	Case No.:1/22/80-ALC2/2012	Party Name:G& T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00448/AM13/	RLA File :03/94/040/00625/AM13/	Lic.No/Date:0310714469 07.11.2012	
	Decision : The Committee decided to ratify norms on the basis of DHI written comments dated 24.12.2013 which is as under: "Item 22,24,28,30,62,200-1.02kg/Kg content. (C-1647) Item 15-1.10Kg/Kg content. Others in GN4" RLA may take necessary action accordingly.			

	Case No.:2/22/80-ALC2/2012			Status:
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9		Party Name:G& T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Approved
	HQ File :01/80/050/00449/AM13/	RLA File :03/94/040/00626/AM13/	Lic.No/Date:0310714471 07.11.2012	
Decision : The Committee decided to ratify norms on the basis of DHI written comments dated 24.12.2013 which is as under: "Item 15,22,24,27,28,60-1.02kg/Kg content. Item 59-1.10Kg/Kg content. Rest under GN4" RLA may take necessary action accordingly				

10	Case No.:29/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00476/AM13/	RLA File :04/24/040/00158/AM13/	Lic.No/Date:0410141543 05.12.2012	
Decision : The Committee decided to ratify norms on the basis of DHI U.O. Note No. 3(06)/13-TSW(B)/289 dated 27.11.2013, (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.				

11	Case No.:21/25/80-ALC2/2012	Party Name:GMM PFAUDLER LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00553/AM13/	RLA File :03/94/040/00854/AM13/	Lic.No/Date:0310719957 09.01.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. No. 12/115/2013-TSW/11 dated 24/12/2013 which is as under: 1. Words " Magnet Housing Compl" given in the description of export products from Sl. No. 1 to 5 may be changed to " Mavadrive Assembly" 2. Import items from Sl. No. 1 to 5 may be allowed as per General Note-4 for Engineering Products. RLA may take necessary action accordingly.				

12	Case No.:29/25/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date:0410143034 31.01.2013	Defer Date:04.02.2014
Decision : After considering the DHI U.O. Note No.3(67)/11-TSW(B)/303 dated 10.12.2013 and the recommendation of DHI representative present in the meeting, the committee decided to call the representative of the firm for 'Personal Hearing' to represent their case on 04.02.2014 with the advise to attend PH with design expert. (Copy of the aforesaid U.O. note and its enclosures is to be forwarded to firm) Case is deferred to 04.02.2014.				

13	Case No.:16/2/80-ALC2/2013	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00016/AM14/	RLA File :07/24/040/00452/AM13/	Lic.No/Date:0710093506 01.02.2013	Defer Date:04.02.2014
Decision : The Committee noted that the deficiency letter dated 09.12.2013 has been sent to the firm on the basis of the comments made by Technical Authority, DIPP in NC-I meeting dated 12.11.2013 and				

decided to send reminder. Case is deferred to 04.02.2014.

14	Case No.:24/4/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00071/AM14/	RLA File :09/24/040/00484/AM13/	Lic.No/Date:0910054916 04.02.2013	Defer Date:21.01.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.8.2013 followed by reminder dated 29.10.2013 and final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.				

15	Case No.:20/8/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00130/AM14/	RLA File :09/24/040/00539/AM13/	Lic.No/Date:0910055081 19.02.2013	Defer Date:21.01.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 19.8.2013 followed by reminders dated 28.10.2013 and final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.				

16	Case No.:39/4/80-ALC2/2013	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00086/AM14/	RLA File :05/23/040/00492/AM13/	Lic.No/Date:0510347369 25.02.2013	
Decision : The Committee decided to ratify norms on the basis of MSME U.O. Note No.30(22)/13-ME dated 19.11.2013 (copy of the said note is to be forwarded to firm and RA).				
RLA may take necessary action accordingly.				

17	Case No.:17/4/80-ALC2/2013	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00064/AM14/	RLA File :07/24/040/00484/AM13/	Lic.No/Date:0710094023 04.03.2013	Defer Date:21.01.2014
Decision : The Committee noted that some issues involved with this case needs to be resolved by the comprehensive/composite opinion of Technical Authorities and decided to call a meeting of all Technical Authorities at a mutual convenient date in Room No. 302, Udyog Bhawan. Case is deferred to 21.01.2014.				

18	Case No.:20/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00067/AM14/	RLA File :03/95/040/01027/AM13/	Lic.No/Date:0310728824 20.03.2013	Defer Date:04.02.2014
Decision : Based on the recommendation of MSME representative present in the meeting, the committee decided to call the representative of the firm to attend 'Personal Hearing' to present their case with technical expert on 04.02.2014 to attend. Case is deferred to 04.02.2014.				

19	Case No.:21/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00068/AM14/	RLA File :03/95/040/01035/AM13/	Lic.No/Date:0310728822 20.03.2013	Defer Date:21.01.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 22.8.2013 followed by reminder dated 29.10.2013 and further communication dated 07.11.2013, final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.				

20	Case No.:31/4/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00078/AM14/	RLA File :07/24/040/00527/AM13/	Lic.No/Date:0710094430 22.03.2013	
Decision : The Committee decided to ratify norms of subject authorization on repeat basis, as per DIPP U.O. No. 12/115/2013-TSW/20 dated 24/12/2013 which are as under:				
1. Net weight of export product may be modified as 575302 Kg. containing "539768 Kgs. of HR High Tensile Steel Sheet". 2. Quantity of import item at Sl. No. 1 may be allowed as 566756 Kgs. inclusive of 5 % wastage. 3. Import item at Sl. No. 2 may be deleted as firm has not shown any use of this import item in the export product.				
RLA may take necessary action accordingly.				

21	Case No.:40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	Defer Date:04.02.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 13.07.2012 for their comments but their comments has not received so far and decided to write Joint Secretary, C&PC for expediting their comments. Case is deferred to 04.02.2014.				

22	Case No.:21/8/80-ALC2/2013	Party Name:BERCOUNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00131/AM14/	RLA File :09/24/040/00625/AM13/	Lic.No/Date:0910055625 28.03.2013	
Decision : The Committee decided to ratify norms on the basis of the MSME U.O. Note No.30(71)/13-ME dated 12.12.2013 (copy of the said note is to be forwarded to firm and RA).				
RLA may take necessary action accordingly.				

	Case No.:22/4/80-ALC2/2013	Party Name:YUTAKA AUTOPARTS INDIA (P)LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00069/AM14/	RLA File :05/24/040/00492/AM13/	Lic.No/Date:0510350699 03.04.2013	

23	Decision : The Committee decided to ratify norms on the basis of the MSME U.O. Note No.30(59)/11-ME dated 22.08.2013 submitted on 24.12.2013 by Technical Authority, MSME during meeting (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.
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24	Case No.:36/4/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00083/AM14/	RLA File :07/24/040/00503/AM13/	Lic.No/Date:0710094700 08.04.2013	Defer Date:21.01.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 followed by reminder dated 19.10.2013 and final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.				

25	Case No.:26/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00073/AM14/	RLA File :04/24/040/00001/AM14/	Lic.No/Date:0410144942 10.04.2013	Defer Date:21.01.2014
Decision :The Committee noted that the firm vide their e-message informed that they are in process of compiling information and data as sought by this office for ratification of norms and requires 10 days time for arranging all the desired information. The Committee decided to grant 10 days time to them. Case is deferred to 21.01.2014.				

26	Case No.:27/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00074/AM14/	RLA File :04/24/040/00272/AM13/	Lic.No/Date:0410144941 10.04.2013	Defer Date:21.01.2014
Decision : The Committee noted that the firm vide their e-message informed that they are in process of compiling information and data as sought by this office for ratification of norms and requires 10 days time for arranging all the desired information. The Committee decided to grant 10 days time to them. Case is deferred to 21.01.2014.				

27	Case No.:31/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00141/AM14/	RLA File :31/83/040/00002/AM14/	Lic.No/Date:3110057929 15.04.2013	Defer Date:21.01.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 followed by reminders dated 25.10.2013 and final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.				

	Case No.:27/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00137/AM14/	RLA File :31/83/040/00005/AM14/		

28			Lic.No/Date:3110057984 17.04.2013	Defer Date:21.01.2014
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Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 followed by reminder dated 25.10.2013 and final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.

29	Case No.:30/8/80-ALC2/2013	Party Name:FOURESS ENGINEERING (INDIA) LIMITED.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00140/AM14/	RLA File :07/24/040/00543/AM13/	Lic.No/Date:0710094883 17.04.2013	Defer Date:04.02.2014

Decision :The Committee noted that the firm's reply dated 25.11.2013 has been sent to DIPP on 29.11.2013 and TA, DIPP's submission that he has not received the same and decided to again send the aforesaid firm's reply to DIPP. Case is deferred to 04.02.2014.

30	Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:04.02.2014

Decision : The Committee noted that the firm's reply dated 19.12.2013 has been sent to DHI on 24.11.2013 for their comments and decided to await their comments. Case is deferred to 04.02.2014.

31	Case No.:25/8/80-ALC2/2013	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00135/AM14/	RLA File :31/83/040/00013/AM14/	Lic.No/Date:3110058143 30.04.2013	

Decision : The Committee decided to ratify norms of subject authorization on the basis of DIPP U.O. No. 12/115/2013-TSW/31 dated 24/12/2013 which are as under:

1. Weight of export products may be specified as under:

Export Product Sl. No.	Export Wt. (Kgs.)	Export Product Sl. No.	Export Wt. (kgs.)	Export Product Sl. No.	Export Wt. (Kgs.)
1	592	6	500	11	699
2	982	7	982	12	982
3	3366	8	3650	13	3333
4	450	9	450	14	450
5	390	10	234	15	389

2. Word "relevant" may be prefixed with the description of import items at Sl. No. 1 to 4.
3. Quantities of import items from Sl. No. 1 to 4 may be allowed as 1.05 Kgs./Kg. content in the export products.

RLA may take necessary action accordingly.

	Case No.:26/8/80-ALC2/2013			Status:
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32		Party Name:ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Approved
	HQ File :01/80/050/00136/AM14/	RLA File :31/83/040/00012/AM14/	Lic.No/Date:3110058219 08.05.2013	
Decision : The Committee decided to ratify norms of subject authorization on the basis of DIPP U.O. No. 12/115/2013-TSW/32 dated 24/12/2013 which are as under: 1. Net weight of 6052 Kgs., may be specified with the quantity of export product 2. Quantity of import item at Sl.No.1 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be allowed as 5188 Kg inclusive of 65.4 % wastage after taking 20 % recovery. 3. Quantity of import item at Sl.No.2 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be allowed as 3712 Kg inclusive of 50 % wastage after taking 20 % recovery. RLA may take necessary action accordingly.				

33	Case No.:31/13/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00236/AM14/	RLA File :07/24/040/00032/AM14/	Lic.No/Date:0710095300 09.05.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder. Case is deferred to 04.02.2014.				

34	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:04.02.2014
Decision : The Committee noted that the firm's reply dated 24.12.2013 received through their e-mail is to be forwarded to DHI for their comments and decided to forward the same to DHI for their comments urgently. Case is deferred to 04.02.2014.				

35	Case No.:3/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00208/AM14/	RLA File :35/24/040/00003/AM14/	Lic.No/Date:3510040996 14.05.2013	Defer Date:04.02.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 13.07.2012 for their comments but their comments has not received so far and decided to write Joint Secretary, C&PC for expediting their comments. Case is deferred to 04.02.2014.				

36	Case No.:4/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00209/AM14/	RLA File :35/24/040/00002/AM14/	Lic.No/Date:3510040995 14.05.2013	Defer Date:04.02.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 13.07.2012 for their comments but their comments has not received so far and decided to write Joint Secretary, C&PC for expediting their comments. Case is deferred to 04.02.2014.				

	Case No.:5/13/80-ALC2/2013	Party Name:AUROLAB		Status:
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37			Meet No/Date:20/80-ALC2/2013 24.12.2013	Deferred
	HQ File :01/80/050/00210/AM14/	RLA File :35/24/040/00005/AM14/	Lic.No/Date:3510040997 14.05.2013	Defer Date:04.02.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 13.07.2012 for their comments but their comments has not received so far and decided to write Joint Secretary, C&PC for expediting their comments. Case is deferred to 04.02.2014.				

38	Case No.:4/8/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00114/AM14/	RLA File :02/24/040/00012/AM14/	Lic.No/Date:0210189641 15.05.2013	Defer Date:04.02.2014
Decision : Based on DHI UO note No. 3(50)/13-TSW(b)/299 dated 29.11.2013, the Committee decided to send the firm's reply dated 18.9.2013 to C&PC (Shri S.S. Bose) and DIPP (Shri Nand Lal, Sr. D.O. Case is deferred to 04.02.2014.				

39	Case No.:35/13/80-ALC2/2013	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00240/AM14/	RLA File :17/24/040/00017/AM14/	Lic.No/Date:1710005320 15.05.2013	
Decision : The Committee decided to ratify norms of subject authorization on GN4 basis on the basis of DHI written comments dated 24.12.2013.				
RLA may take necessary action accordingly				

40	Case No.:12/8/80-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00122/AM14/	RLA File :04/24/040/00030/AM14/	Lic.No/Date:0410146308 17.05.2013	Defer Date:21.01.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.07.2013 followed by DGFT reminder dated 17.09.2013 and further communication dated 29.10.2013, final reminder dated 09.12.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.				

41	Case No.:13/8/80-ALC2/2013	Party Name:SSP PVT.LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00123/AM14/	RLA File :05/24/040/00046/AM14/	Lic.No/Date:0510354749 21.05.2013	Defer Date:04.02.2014
Decision : Based on the recommendation of DIPP representative present in the meeting, the Committee decided to ask the firm to furnish information in respect of point No. 4,5 & 11 of SDF. Case is deferred to 04.02.2014.				

	Case No.:23/13/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/		

42			Lic.No/Date:0710095554 23.05.2013	Defer Date:21.01.2014
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Decision :The Committee noted that firm, vide their letter dated 15.11.2013 received in DES-I on 26.11.2013, has requested to grant time till 31.12.2013 for furnishing of requisite data/information which would be collected by them from various sources but the same has not been received till date and decided to send them final reminder failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence and also inform the concerned RA for taking necessary action.

Case is deferred to 21.01.2014.

43	Case No.:8/20/80-ALC2/2013	Party Name:GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00396/AM14/	RLA File :09/24/040/00079/AM14/	Lic.No/Date:0910056155 28.05.2013	Defer Date:04.02.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 19.12.2013 for their comments and firm has been asked to clarify whether their export is against invalidation letter under EPCG scheme or not vide DGFT letter dated 19.12.2013 and decided to await comments of MSME and aforesaid clarification from firm. Case is deferred to 04.02.2014.

44	Case No.:14/8/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00124/AM14/	RLA File :05/24/040/00491/AM13/	Lic.No/Date:0510355533 29.05.2013	Defer Date:04.02.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 and decided to send reminder to the firm. Case is deferred to 04.02.2014.

45	Case No.:9/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00119/AM14/	RLA File :05/23/040/00077/AM14/	Lic.No/Date:0510355910 31.05.2013	Defer Date:04.02.2014

Decision : The firm's representatives, viz., Shri Sanjay Singh Chauhan, Manager –Taxation and Shri Sandeep Agrawal, AGM – Customer Relations, have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked to submit the documentary evidences in respect of exports made against the several Advance Authorisations (AAs) including the subject AA which are under consideration along with written submission justifying the value addition conditions for export on items imported by them against AA for consideration of their request. The Chairman, NC-I, considered their request and granted 10 days time for furnishing the aforesaid documents and written submission. Case is deferred to 04.02.2014.

46	Case No.:16/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00126/AM14/	RLA File :05/23/040/00076/AM14/	Lic.No/Date:0510355908 31.05.2013	Defer Date:04.02.2014

Decision : The firm's representatives, viz., Shri Sanjay Singh Chauhan, Manager –Taxation and Shri Sandeep Agrawal, AGM – Customer Relations, have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked to submit the documentary evidences in respect of exports made against the several Advance Authorisations (AAs) including the subject AA which are under consideration along with written submission justifying the value addition conditions for export on items imported by them against AA for consideration of their request. The

Chairman, NC-I, considered their request and granted 10 days time for furnishing the aforesaid documents and written submission. Case is deferred to 04.02.2014.

47	Case No.:50/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00255/AM14/	RLA File :04/24/040/00042/AM14/	Lic.No/Date:0410146764 03.06.2013	Defer Date:04.02.2014
Decision : The Committee noted that the firm has requested for the grant of one month time for furnishing reply of the deficiency letter dated 18.10.2013 vide their correspondence dated 25.11.2013 which is already over and decided to send reminder to the firm. Case is deferred to 04.02.2014.				

48	Case No.:6/13/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00211/AM14/	RLA File :05/23/040/00072/AM14/	Lic.No/Date:0510356381 06.06.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm's reply dated 19.11.2013 has been sent to DHI on 26.11.2013 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.				

49	Case No.:34/13/80-ALC2/2013	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00239/AM14/	RLA File :03/95/040/00168/AM14/	Lic.No/Date:0310737268 11.06.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.				

50	Case No.:11/8/80-ALC2/2013	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm's reply dated 12.12.2013 has been sent to DHI on 19.12.2013 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.				

51	Case No.:9/13/80-ALC2/2013	Party Name:GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00214/AM14/	RLA File :03/94/040/00070/AM14/	Lic.No/Date:0310737448 13.06.2013	
Decision : The Committee decided to ratify norms of subject authorization on repeat basis as per DIPP U.O. No. 12/115/2013-TSW/51 dated 24/12/2013 which are as under: "Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 38150 Kgs. as 1.62 Kg/ Kg. content in the export products." RLA may take necessary action accordingly.				

52	Case No.:2/11/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:04.02.2014
Decision : The firm's representatives, viz., Shri Sanjay Singh Chauhan, Manager –Taxation and Shri Sandeep Agrawal, AGM – Customer Relations, have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked to submit the documentary evidences in respect of exports made against the several Advance Authorisations (AAs) including the subject AA which are under consideration along with written submission justifying the value addition conditions for export on items imported by them against AA for consideration of their request. The Chairman, NC-I, considered their request and granted 10 days time for furnishing the aforesaid documents and written submission. Case is deferred to 04.02.2014.				

53	Case No.:1/8/80-ALC2/2013	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Withdrawn
	HQ File :01/80/050/00111/AM14/	RLA File :08/24/040/00153/AM13/	Lic.No/Date:0810122023 18.06.2013	
Decision : The Committee noted that the RA, Ahmadabad vide their e-mail dated 25.10.2013 has informed that the subject AA has been issued on repeat basis, therefore, they have not forwarded the hard copy of the application and decided to withdraw the case. RLA may take necessary action accordingly.				

54	Case No.:19/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00129/AM14/	RLA File :05/23/040/00098/AM14/	Lic.No/Date:0510357512 19.06.2013	Defer Date:04.02.2014
Decision : The firm's representatives, viz., Shri Sanjay Singh Chauhan, Manager –Taxation and Shri Sandeep Agrawal, AGM – Customer Relations, have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked to submit the documentary evidences in respect of exports made against the several Advance Authorisations (AAs) including the subject AA which are under consideration along with written submission justifying the value addition conditions for export on items imported by them against AA for consideration of their request. The Chairman, NC-I, considered their request and granted 10 days time for furnishing the aforesaid documents and written submission. Case is deferred to 04.02.2014.				

55	Case No.:28/13/80-ALC2/2013	Party Name:UDEYRAJ ELECTRICALS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00233/AM14/	RLA File :03/95/040/00245/AM14/	Lic.No/Date:0310738782 24.06.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm's application has been sent to DIT on 09.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2013.				

	Case No.:3/8/80-ALC2/2013	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved

56	HQ File :01/80/050/00113/AM14/	RLA File :17/24/040/00042/AM14/	Lic.No/Date:1710005396 25.06.2013	
Decision : The Committee decided to ratify norms of subject authorization on the basis of D/o Telecommunications I.D. No. 15-02/2013-IP dated 14.11.2013 (Copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly				

57	Case No.:41/13/80-ALC2/2013	Party Name:ION EXCHANGE (INDIA) LTD	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00246/AM14/	RLA File :03/94/040/00273/AM14/	Lic.No/Date:0310739762 02.07.2013	
Decision : The Committee decided to ratify norms of subject authorization on the basis of DHI U.O. Note No.3/63/13-TSW(B)/290 dated 27.11.2013 (copy of the said note is to be forwarded to firm and RA). RLA may take necessary action accordingly.				

58	Case No.:37/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00242/AM14/	RLA File :03/95/040/00236/AM14/	Lic.No/Date:0310741064 10.07.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.				

59	Case No.:29/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00234/AM14/	RLA File :04/24/040/00080/AM14/	Lic.No/Date:0410147928 11.07.2013	Defer Date:04.02.2014
Decision : The Committee noted that the firm has requested for the grant of one month time for furnishing reply of the deficiency letter dated 18.10.2013 vide their correspondence dated 05.11.2013 which is already over and decided to send reminder to the firm. Case is deferred to 04.02.2014.				

60	Case No.:30/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00235/AM14/	RLA File :04/24/040/00078/AM14/	Lic.No/Date:0410147923 11.07.2013	Defer Date:04.02.2014
Decision : The Committee noted that the firm has requested for the grant of one month time for furnishing reply of the deficiency letter dated 18.10.2013 vide their correspondence dated 05.11.2013 which is already over and decided to send reminder to the firm. Case is deferred to 04.02.2014.				

	Case No.:11/13/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00216/AM14/	RLA File :03/95/040/00289/AM14/		

61			Lic.No/Date:0310741482 15.07.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.				

62	Case No.:47/13/80-ALC2/2013	Party Name:THYSSENKRUPP SYSTEM ENGINEERING INDIA PVT. LTD.	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00252/AM14/	RLA File :31/82/040/00079/AM14/	Lic.No/Date:3110059367 15.07.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 18.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.				

63	Case No.:36/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00241/AM14/	RLA File :03/95/040/00282/AM14/	Lic.No/Date:0310741722 16.07.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 07.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.				

64	Case No.:22/13/80-ALC2/2013	Party Name:JIMIT MEDICO SURGICALS	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00227/AM14/	RLA File :08/24/040/00164/AM14/	Lic.No/Date:0810122898 17.07.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.10.2013 given by C&PC directly followed by DGFT reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.				

65	Case No.:10/13/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00215/AM14/	RLA File :03/95/040/00278/AM14/	Lic.No/Date:0310742010 18.07.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 04.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.				

	Case No.:42/13/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Closed
	HQ File :01/80/050/00247/AM14/	RLA File :31/82/040/00090/AM14/		

66			Lic.No/Date:3110059473 19.07.2013	
Decision : The Committee noted that the firm vide their letter dated 21.11.2013 has informed NC-I that they have surrendered their license and decided to close the case.				

RLA may take necessary action accordingly.

RLA may take necessary action accordingly.

Case No.:19/13/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80- ALC2/2013 24.12.2013	Status: Approved
HQ File :01/80/050/00224/AM14/	RLA File :05/23/040/00149/AM14/	Lic.No/Date:0510360494 23.07.2013	

Decision : The Committee decided to ratify norms of subject authorization on the basis of DIPP U.O. No. 12/115/2013-TSW/67 dated 24/12/2013 which are as under:

67

1.

Net weight of 100 MT, 100 MT, 50 MT & 50 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively.

2.

Word “Relevant” may be prefixed with the description of import items at Sl. Nos. 1 & 2.

3.

Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 39742 Kgs. inclusive of 4.17 % wastage.

4.

Quantity of import item at Sl. No. 2 may be allowed as 217994 Kgs. (276292 Meters) inclusive of 3 % wastage.

5.

Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 3240 Kgs. each

6.

Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e.900 Kgs. & 160 Kgs. respectively.

RLA may take necessary action accordingly.

68	Case No.:15/13/80-ALC2/2013	Party Name:ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:04.02.2014
	Decision : The Committee noted that the firm vide their letter dated 13.12.2013 has sought time for thirty (30) days for furnishing their reply of D/L dated 09.12.2013 sent to the firm and decided to grant one month time to the firm for furnishing their reply. Case is deferred to 04.02.2014.			

69	Case No.:38/13/80-ALC2/2013	Party Name:NIRMAL INDUSTRIAL CONTROLS PVT.LTD	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00243/AM14/	RLA File :03/95/040/00316/AM14/	Lic.No/Date:0310742866 25.07.2013	Defer Date:04.02.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.			

70	Case No.:13/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00218/AM14/	RLA File :05/24/040/00152/AM14/	Lic.No/Date:0510360927 26.07.2013	Defer Date:04.02.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 11.10.2013 given by C&PC directly followed by DGFT reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.			

71	Case No.:20/13/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00225/AM14/	RLA File :05/23/040/00179/AM14/	Lic.No/Date:0510360995 26.07.2013	Defer Date:04.02.2014
	Decision : The firm's representatives, viz., Shri Sanjay Singh Chauhan, Manager –Taxation and Shri Sandeep Agrawal, AGM – Customer Relations, have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked to submit the documentary evidences in respect of exports made against the several Advance Authorisations (AAs) including the subject AA which are under consideration along with written submission justifying the value addition conditions for export on items imported by them against AA for consideration of their request. The Chairman, NC-I, considered their request and granted 10 days time for furnishing the aforesaid documents and written submission. Case is deferred to 04.02.2014.			

72	Case No.:12/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00217/AM14/	RLA File :05/24/040/00157/AM14/	Lic.No/Date:0510361154 29.07.2013	Defer Date:04.02.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 13.07.2012 for their comments but their comments has not received so far and decided to write Joint Secretary, C&PC for expediting their comments. Case is deferred to 04.02.2014.			

73	Case No.:45/13/80-ALC2/2013	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00250/AM14/	RLA File :03/95/040/00325/AM14/	Lic.No/Date:0310743194 29.07.2013	Defer Date:04.02.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.11.2013 and decided to send reminder to the firm. Case is deferred to 04.02.2014.			

74	Case No.:25/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00230/AM14/	RLA File :05/24/040/00146/AM14/	Lic.No/Date:0510361186 30.07.2013	Defer Date:04.02.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.			

75	Case No.:26/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00231/AM14/	RLA File :05/24/040/00145/AM14/	Lic.No/Date:0510361184 30.07.2013	Defer Date:04.02.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.			

76	Case No.:32/13/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00237/AM14/	RLA File :05/24/040/00147/AM14/	Lic.No/Date:0510361267 30.07.2013	Defer Date:04.02.2014
	Decision : Based on DIPP U.O. No. 12/115/2013-TSW/76 dated 24/12/2013, the Committee decided to ask the firm to furnish the following : 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format-export product wise. 2. Basis for the quantities of import items supported by quantities of each export product namely, BSH Evap. 7.00mm, BSH Cond. 7.00mm, , IR ES-300 & IR ES-500. Case is deferred to 04.02.2014.			

77	Case No.:27/13/80-ALC2/2013	Party Name:VEESONS ENERGY SYSTEMS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00232/AM14/	RLA File :04/24/040/00082/AM14/	Lic.No/Date:0410148394 31.07.2013	Defer Date:04.02.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 15.10.2013 followed by reminder dated 09.12.2013, further communication dated 24.12.2013 and decided to await. Case is deferred to 04.02.2014.			

78	Case No.:8/13/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:04.02.2014
	Decision: The Committee noted that firm has not replied to deficiency letter dated 16.12.2013 and decided to send reminder. Case is deferred to 04.02.2014.			

79	Case No.:14/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00219/AM14/	RLA File :05/24/040/00165/AM14/	Lic.No/Date:0510361578 02.08.2013	Defer Date:04.02.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 11.10.2013 given by C&PC directly followed by DGFT reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.			

80	Case No.:24/13/80-ALC2/2013	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00229/AM14/	RLA File :04/24/040/00084/AM14/	Lic.No/Date:0410148445 02.08.2013	Defer Date:04.02.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 15.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.			

81	Case No.:1/14/80-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Closed
	HQ File :01/80/050/00256/AM14/	RLA File :05/23/040/00145/AM14/	Lic.No/Date:0510365309 12.09.2013	
Decision : The Committee noted that CLA, Delhi vide their letter dated 08.11.2013 has informed that the subject AA was issued under Para 4.7.1 of HBP on the basis Norms fixed in its ALC M. No. 5/81-ALC-2/2013 dated 06.6.2013 and decided to close the case. RLA may take necessary action accordingly.				

82	Case No.:2/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:04.02.2014
Decision : The Committee decided to ask the firm to furnish the following information based on the DHI U.O. No. 3(104)/10-TSW(B)/320 dated 24.12.2013: 1. details of Auxiliaries to be exported & specific raw material & components to be imported for the same. 2. components & raw materials required for steam turbine & generator separately. 3. SI No. 3,4,5 & 11 of SDL separately for steam turbine & generator & auxiliary. 4. AA number of the similar export product & copy of NC Decision. 5. Indicate item No. of consumables & insulating materials separately & their value. Case is deferred to 04.02.2014				

83	Case No.:3/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:04.02.2014
Decision : The Committee decided to ask the firm to furnish the following information based on the DHI U.O. No. 3(104)/10-TSW(B)/320 dated 24.12.2013: 1. details of Auxiliaries to be exported & specific raw material & components to be imported for the same. 2. components & raw materials required for steam turbine & generator separately. 3. SI No. 3,4,5 & 11 of SDL separately for steam turbine & generator & auxiliary. 4. AA number of the similar export product & copy of NC Decision. 5. indicate item No. of consumables & insulating materials separately & their value. Case is deferred to 04.02.2014				

84	Case No.:7/20/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00395/AM14/	RLA File :03/95/040/00458/AM14/	Lic.No/Date:0310753781 15.10.2013	
Decision : The Committee decided to ratify norms of subject authorization on the basis of DIPP U.O. No. 12/115/2013-TSW/84 dated 24/12/2013 which are as under: 1. "UOM" of import item at Sl. No. 12 may be corrected as Kgs. 2. Quantities of import items from Sl. No. 1 to 13 may be allowed on net to net basis with accountability clause as claimed by the firm				

RLA may take necessary action accordingly.

85	Case No.:6/20/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00394/AM14/	RLA File :61/24/040/00045/AM14/	Lic.No/Date:6110001074 22.10.2013	Defer Date:04.02.2014
Decision : The Committee noted that firm's application has been sent to DHI on 19.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.				

86	Case No.:4/20/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Approved
	HQ File :01/80/050/00392/AM14/	RLA File :03/95/040/00543/AM14/	Lic.No/Date:0310755444 25.10.2013	
Decision : The Committee decided to ratify norms of subject authorization on the basis of DIPP U.O. No. 12/115/2013-TSW/86 dated 24/12/2013 which are as under: 1. Net Fabricated weights of 500 MT & 375 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export products and their quantities may be allowed as 1.05 Kgs/kg. content in the export products. 3. Quantity of import item at Sl. No. 3 may be allowed on net to net basis with accountability clause. 4. Import item at Sl. No. 4 shall be of relevant grade and dia. as contained in the export product. 5. Quantity of import item at Sl. No. 4 may be allowed as 200 Meters (20.9 MT) inclusive of a wastage of 2 %. 6. Quantity of import item at Sl. No. 5 may be allowed as 10 Nos. on net to net basis. Duty free weight of this item may be allowed as 5900 Kgs inclusive of 2 % wastage as claimed by the firm. 7. Quantity of import item at Sl. No.6 may be allowed as 10717 Kgs. 8. Quantities of import items at Sl. No.7 & 8 may be allowed as 7100 Kgs. each. RLA may take necessary action accordingly.				

87	Case No.:5/20/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00393/AM14/	RLA File :03/95/040/00540/AM14/	Lic.No/Date:0310755439 25.10.2013	Defer Date:04.02.2014
Decision : Based on DIPP U.O. No. 12/115/2013-TSW/87 dated 24/12/2013, the Committee decided to ask the firm to furnish the following : 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 & 13 of Standard Deficiency Format, export product wise. 3. Information in respect of Sl. No. 11A of Standard Deficiency Format for import item at Sl. No. 1 4. For net weight of components to be manufactured from import items at Sl. No.1, 2, 3 & 10, details of components with net weights thereof may be indicated. Case is deferred to 04.02.2014.				

88	Case No.:1/20/80-ALC2/2013	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:20/80-ALC2/2013 24.12.2013	Status: Deferred
	HQ File :01/80/050/00389/AM14/	RLA File :61/24/040/00058/AM14/	Lic.No/Date:6110001106 03.12.2013	Defer Date:04.02.2014

Decision : The Committee noted that RA, Dehradun has not sent the hard copy of the firm's application and decided to remind them for the aforesaid. Case is deferred to 04.02.2014.

S.No.446

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date 0910043468 dt.09.09.2010
Meeting No.20/14		RA.F.No.09/24/040/00223/AM11	
Date: 24.12.2013		Fixation of Norms	

Decision: The Committee noted that the comments of EPCG Division have been sought in this case which is still awaited and decided to remind them for the aforesaid. Case is deferred to 04.02.2014.

No.447

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date 0910043002 dt.06.08.2010
Meeting No.20/14		RA.F.No.09/24/040/00169/AM11	
Date: 24.12.2013		Fixation of Norms	

Decision: The Committee noted that the comments of EPCG Division have been sought in this case which is still awaited and decided to remind them for the aforesaid. Case is deferred to 04.02.2014.

S.No.448

Case No. A/R-111	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date 0510304858 dt.10.10.2011
Meeting No.20/14		RA.F.No.05/24/040/00238/AM12	
Date: 24.12.2013		Revision of norms	

Decision: The Committee noted that firm's request has been sent to C&PC which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

S.No.449

Case No. A/R-114	M/s. Godrej & Boyce Co. Ltd., Mumbai	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date 0310460269 dt.06.02.2008
Meeting No.20/14		RA.F.No.03/94/040/01092/AM08	
Date: 24.12.2013		Amendment of norms	

Decision: The committee decided to call the representative of the firm for 'Personal Hearing' to present their case on 21.01.2014 on the basis of comments of the DIPP representative present in the meeting. Case is deferred to 21.01.2014.

S.No.450

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date 0310247081 dt.12.01.2004
Meeting No.20/14		RA.F.No.03/24/042/00205/AM04	
Date: 24.12.2013		Fixation of norms	

Decision: The Committee noted that the comments of EPCG Division have been sought in this case which is still awaited and decided to remind them for the aforesaid. Case is deferred to 04.02.2014.

S.No.451

Case No. A/R-09	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date 3110051726 dt.07.12.2011
Meeting No.20/14		RA.F.No.31/83/040/00182/AM12	
Date: 24.12.2013		Fixation of norms	

Decision: The Committee noted that firm has not replied to deficiency letter dated 05.8.2013 followed by reminders dated 17.9.2013, final reminder dated 28.10.2013 and granted 15 days more time to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to **reject** their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

S.No.452

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date
Meeting No.20/14		RA.F.No.03/95/040/00474/AM08	0310440650
Date: 24.12.2013		Amendment / revision of norms	dt.23.08.2007

Decision: The Committee noted that firm's application which was earlier sent to MSME has been forwarded to DHI on 09.12.2013 for comments which is under their consideration and decided to await their comments. Case is deferred to 04.02.2014.

S.No.453

Case No. A/R-46	M/s. Prijai Heat Exchangers Pvt. Ltd.,	HQF.No.01/80/050/00657/AM11/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.03/95/040/00558/AM11	0310603942
Date: 24.12.2013		Revision of norms	dt.01.12.2010

Decision: The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.

S.No.454

Case No. A/R-48	M/s. Gas Tech Engineering India Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.05/23/040/00447/AM13	0510345184
Date: 24.12.2013		Request for addition of import items in subject authorization	dt.07.02.2013

Decision: Based on the comments of the DIPP representative present in the meeting the committee decided to ask the firm to furnish information in respect of point No. 8 & 9 of SDF. Case is deferred to 04.02.2014.

S.No.455

Case No. A/R-67	M/s. BIO-Tech Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00559/AM13/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.08/24/040/00065/AM13	0810112711
Date: 24.12.2013		Request for revision of norms	dt.18.06.2012

Decision: The Committee noted that firm's request dated 23.8.2013 has been sent to C&PC on 17.9.20-13 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

S.No.456

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.05/24/040/00346/AM07	0510188500
Date: 24.12.2013		Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 and decided to send reminder to the firm. Case is deferred to 04.02.2014.

S.No.457

Case No. A/R-71	M/s. Daewon India Autoparts Pvt. Ltd., Thiruvallur(TN)	HQF.No.01/80/050/00374/AM13/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.04/24/040/00142/AM13	0410140372
Date: 24.12.2013		Request for fixation of norms	dt.11.10.2012

Decision: The Committee noted that firm's request dated 10.12.2013 received through e-mail has been sent to DHI on 16.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

S.No.458

Case No. A/R-72	M/s. Accu-Fix Precision Tools Pvt. Ltd., Baroda	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.34/24/040/00220/AM13	3410035737
Date: 24.12.2013		Request for fixation of norms	dt.26.12.2012

Decision: The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 and decided to send reminder to the firm. Case is deferred to 04.02.2014.

S.No.459

Case No. A/R-74	M/s. Dynamatic Technologies Ltd., Bangalore	HQF.No.01/80/050/00464/AM13/DES.I	Lic. No. & date 0710091489 dt.22.10.2012
Meeting No.20/14		RLA, No.07/21/040/00507/AM13	
Date: 24.12.2013		Request for fixation of norms	

Decision: The firm's representatives, viz., Mr. Pavan Salikar, DGM-Supply Chain Management, has attended the meeting and requested Chairman, NC-I for time till first week of the January, 2014 for furnishing the information as desired by Technical Authorities during the PH. The Chairman, NC-I, considered their request and granted time till 07.01.2013 for furnishing the requisite information. Case is deferred to 21.01.2014.

S.No.460

Case No. A/R-81	M/s. Hari Machines Ltd., Sundergarh, Orissa	HQF.No.01/80/050/00233/AM13/DES.I	Lic. No. & date 2310003202 dt.10.07.2012
Meeting No.20/14		RLA, No.23/24/040/00001/AM13	
Date: 24.12.2013		Request for fixation of norms	

Decision: The firm's representatives, namely, Mr. S.K. Patra, Chief Manager (Marketing) has attended the PH and submitted their written comments alongwith other documents against the queries raised by Technical Authorities which have been forwarded to DHI for further examination. The Chairman, NC-I, has decided to await comments of DHI on their fresh submission. Case is deferred to 04.02.2014.

S.No.461

Case No. A/R-82	M/s. Sunrise Industries (India) Ltd., Vadodara	HQF.No.01/83/050/00261/AM07/DES.I	Lic. No. & date 3410016164 dt.07.06.2006
Meeting No.20/14		RLA, No.34/24/040/00058/AM07	
Date: 24.12.2013		Request for fixation of norms	

Decision: Based on written comments sent vide C&PC O&M No. 46011/109/2006-PC-II dated 18.12.2013 and the copy of O&M No. 46011/109/2006-PC-II dated 12.07.2007 forwarded alongwith the aforesaid O&M, the Committee decided to ratify the norms as per SION at A-1037 and also consented that the relevant thermoplastic/metallic parts/components may be allowed on net to net basis as contained in the export product i.e. Glassfiber Reinforced Plastic Products combined with other Thermoplastic/Metal parts. (Copy of both the aforesaid O&Ms may be sent to the RA and firm)

RLA may take necessary action accordingly.

S.No.462

Case No. A/R-98	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00454/AM05/DES.I	Lic. No. & date 0310282356 dt.22.07.2004
Meeting No.20/14		RLA, No.03/24/042/00111/AM05	
Date: 24.12.2013		Request for amendment / revision of norms	

Decision: The Committee decided to ratify norms of subject authorisation on the basis of DHI written comments dated 24.12.2013 which are as under:

"Item 1- typographical error in unit of measurement is corrected to read as MT in place of Kg."

RLA may take necessary action accordingly

S.No.463

Case No. A/R-99	M/s. SGL Carbon India Pvt. Ltd., Pune	HQF.No.01/80/050/00065/AM13/DES.I	Lic. No. & date 3110054193 dt.11.05.2012
Meeting No.20/14		RLA, No.31/83/040/00011/AM13	
Date: 24.12.2013		Request for fixation of norms	

Decision: The Committee decided to ratify norms of subject authorisation on the basis of DIPP U.O. No. 12/115/2013-TSW/99-A/R dated 24/12/2013 which are as under:

1. Net Empty weight of export product may be specified as 6000 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.57 Kgs./Kg. content in the export product taking clue from SION C-1904
3. Import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.464

Case No. A/R-100	M/s. SGL Carbon	HQF.No.01/80/050/00214/AM13/DES.I	Lic. No. & date
Meeting No.20/14	India Pvt. Ltd.,	RLA, No.31/83/040/00068/AM13	3110055074
Date: 24.12.2013	Pune	Request for fixation of norms	dt.23.07.2012

Decision: The Committee decided to ratify norms of subject authorisation on the basis of DIPP U.O. No. 12/115/2013-TSW/100-A/R dated 24/12/2013 which are as under:

1. Net Empty weight of export product may be specified as 11140 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.57 Kgs./Kg. content in the export product taking clue from SION C-1904
3. Import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.465

Case No. A/R-101	M/s. SGL Carbon	HQF.No.01/80/050/00002/AM13/DES.I	Lic. No. & date
Meeting No.20/14	India Pvt. Ltd.,	RLA, No.31/83/040/00242/AM12	3110053628
Date: 24.12.2013	Pune	Request for fixation of norms	dt.02.04.2012

Decision: The Committee noted that firm's request has been sent to DIPP on 17.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

S.No.466

Case No. A/R-102	M/s. SGL Carbon	HQF.No.01/80/050/00377/AM13/DES.I	Lic. No. & date
Meeting No.20/14	India Pvt. Ltd.,	RLA, No.31/83/040/00087/AM13	3110055736
Date: 24.12.2013	Pune	Request for fixation of norms	dt.10.09.2012

Decision: The Committee noted that firm's request has been sent to DIPP on 17.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

S.No.467

Case No. A/R-103	M/s. SGL Carbon	HQF.No.01/80/050/00522/AM12/DES.I	Lic. No. & date
Meeting No.20/14	India Pvt. Ltd.,	RLA, No.31/83/040/00218/AM12	3110052856
Date: 24.12.2013	Pune	Request for fixation of norms	dt.08.02.2012

Decision: The Committee noted that firm's request has been sent to DIPP on 17.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

S.No.468

Case No. A/R-104	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/171/00210/AM14/DES.I	Lic. No. & date
Meeting No.20/14	GautamBudh	RLA, No.05/24/040/00394/AM12	0510316837
Date: 24.12.2013	Nagar	Request for fixation of norms	dt.17.02.2012

Decision: Based on DIPP U.O. No. 12/115/2013-TSW/104-A/R dated 24/12/2013, the Committee decided to ask the firm to furnish the information as under:

1. Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise.
2. Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured – export product wise.
3. Cutting allowance and end cutting loss on brass bar

S.No.469

Case No. A/R-105	M/s. Robonik (India) Pvt. Ltd.,	HQF.No.01/80/050/00465/AM13/DES.I	Lic. No. & date
Meeting No.20/14	Mumbai	RLA, No.03/95/040/00371/AM13	0310716199
Date: 24.12.2013		Request for fixation of norms	dt.03.12.2012

Decision: The Committee noted that firm has requested to modify the description of import items at Sl. No. 1,2,3,5 & 8 vide their letter dated 30.10.2013 which has been sent to MSME on 11.12.2013 but the same has not received by TA,

MSME and on the request of TA, MSME, decided to send the same again to MSME for comments. Case is deferred to 04.02.2014.

S.No.470

Case No. A/R-106	M/s. Ecocat (India) Pvt. Ltd., Faridabad	HQF.No.01/80/050/00132/AM11/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.05/23/040/00035/AM11	0510264008 dt.10.05.2010
Date: 24.12.2013		Request for amendment of norms	

Decision: The Committee noted that firm's request dated 03.10.2013 has been sent to DHI on 17.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

S.No.471

Case No. A/R-107	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQF.No.01/80/050/00599/AM13/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.04/24/040/00216/AM13	0410142973 dt.30.01.2013
Date: 24.12.2013		Request for revision of norms	

Decision: The Committee noted that firm's request dated 22.10.2013 has been sent to DHI on 17.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

Sl.No.472

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I	
Meeting No.20/14		Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU –reg.	
Date: 24.12.2013			

Decision: The Committee noted that firm's request dated 09.10.2013 has been sent to DHI on 27.10.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

Sl.No.473

Case No. C – 03	M/s. Berco Undercarriage (India) Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00484/AM13/DES-I	
Meeting No.20/14		Fixation of Standard Input Output Norms (SION) for the export product "Roller Shaft (Parts for Excavators, Bulldozers)" covered under Product Group Engineering –reg.	
Date: 24.12.2013			

Decision: The Committee noted that firm has not replied to deficiency letter dated 19.09.2013 which was re-forwarded to the firm again on 09.12.2013 and decided to send final reminder to the firm for providing requisite information failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.02.2014.

S.No.474

Case No. A/R-108	M/s. UNI VTL Precision Ltd., Dharwad	HQF.No.01/80/050/00398/AM12/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.03/95/040/00726/AM12	0310669540 dt.08.12.2011
Date: 24.12.2013		Request for revision of norms	

Decision: The Committee noted that firm's request has been sent to MSME on 20.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

S.No.475

Case No. A/R-109	M/s. UNI VTL Precision Ltd., Dharwad	HQF.No.01/80/050/00061/AM13/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.03/95/040/00053/AM12	0310692316 dt.26.04.2013
Date: 24.12.2013		Request for revision of norms	

Decision: The Committee noted that firm's request has been sent to MSME on 20.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.

S.No.476

Case No. A/R-110	M/s. UNI VTL Precision Ltd., Dharwad	HQF.No.01/80/050/00525/AM12/DES.I	Lic. No. & date
Meeting No.20/14		RLA, No.03/95/040/00952/AM12	0310682407 dt.17.02.2012
Date: 24.12.2013		Request for revision of norms	

Decision: The Committee noted that firm's request has been sent to MSME on 20.12.2013 which is under their examination and decided to await their comments. Case is deferred to 04.02.2014.
